

GOVERNMENT OF INDIA
MINISTRY OF PANCHAYATI RAJ
LOK SABHA
UNSTARRED QUESTION NO- 2472
ANSWERED ON- 10.12.2024

NON-SCHEDULE VILLAGE

2472. SHRI GODAM NAGESH:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) the details of few non-scheduled villages are available in the fifth schedule, so any States have requested the Central Government to convert them from non-scheduled to scheduled villages;
- (b) if so, the detail thereof;
- (c) if requested from the State, than the number of non-scheduled villages have been identified; and
- (d) if so, the details thereof?

ANSWER

THE MINISTER OF STATE FOR PANCHAYATI RAJ
(PROF. S. P. SINGH BAGHEL)

(a) to (d) The Ministry of Tribal Affairs has informed that as per paragraph 6(1) of the Fifth Schedule under Article 244 (1) of the Constitution of India, the 'Scheduled Areas' are defined as 'such areas as the President may by order declare to be Scheduled Areas'. The specification of 'Scheduled Areas' in relation to a State is by a notified order of the President, after consultation with the Governor of that State. The areas covering the village(s) within a block/taluka/tahsils/district are declared and notified as Scheduled Areas as per provision of Fifth Schedule under Article 244(1) of the Constitution. The villages located within the boundaries of notified Scheduled Areas are Scheduled Villages. As such, the question of availability of any non-Scheduled village within Fifth Schedule Areas does not arise and the Ministry of Tribal Affairs does not maintain details of non- Scheduled villages which are not within Fifth Scheduled Areas in the States.
